

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.179/MP/2018**

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 for seeking extension of time for interchange of infirm power from Unit-2 of the generating station for testing and full load trial operation for upto 8 months from 3.2.2018 or 4 months from COD of Mahan-Sipat transmission line whichever is later.

Date of hearing : 3.7.2018

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Essar Power (M.P.) Limited (EPMPL)

Respondents : POSOCO and Others

Parties present : Shri Alok Shankar, Advocate, EPMPL  
Ms. Shruti Verma, EPMPL  
Ms. Suparna Srivastava, Advocate, PGCIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present petition has been filed for seeking extension of time for injection of infirm power for testing and full load testing of Unit-2 of the Petitioner's generating station. Learned counsel further submitted as under:

(a) The Petitioner has set up a 1200 (2X600) MW thermal power plant at District Singrauli in the State of Madhya Pradesh. The Unit-1 of the generating station achieved commercial operation on 29.4.2013 and the Unit-2 was first synchronized on 4.8.2017. Since, the total evacuation through the LILO of Vidhyanchal- Korba transmission line has been restricted to 600 MW, the Petitioner could not undertake the full load testing of Unit-2 till the declaration of COD of Mahan-Sipat transmission line.

(b) The Commission vide order dated 27.2.2018 in Petition No.26/MP/2018 had allowed the injection of infirm power upto 3 months i.e. till 4.5.2018. However, due to severe ROW issues, the Mahan-Sipat transmission line could not achieve the COD.

2. Learned counsel for PGCIL submitted that the Petitioner has filed an appeal before the Appellate Tribunal for Electricity (APTEL) on the same issue. In response, learned counsel for the Petitioner submitted that the appeal filed before the Hon'ble APTEL is in

respect to the extension of LILO arrangement. However, in the present petition, the Petitioner has prayed for extension of time of injection of infirm power.

3. After hearing the learned counsels for the Petitioner and PGCIL, the Commission directed the Petitioner to place on record the copy of the appeal filed before the Hon'ble APTEL on or before 13.7.2018.

4. The Commission directed to list the petition for hearing in due course.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**